

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

Appeal No.652/KB/2017

Coram: Mr. Madan B. Gosavi, Member (Judicial)

In the matter of

An application under Section 252 (3) of the Companies Act, 2013 for restoration.

And

In the matter of:

PRADHAN REALCON PRIVATE LIMITED (Company Name Struck Off by Registrar of Companies, Odisha) having its registered office at Plot No.290 (P) 1st Floor, In front of Ekamra Hall, Cuttack Road, Bomikhal, Bhubaneswar 751 010 in the state of Odisha within the aforesaid jurisdiction;

And

In the matter of:

Mr. KAMAKSHYA PRASAD PRADHAN ex-director of the struck-off Company residing at EB-545 Baragarh, Brit Colony, Bhubaneswar 751 018 in the state of Odisha within the aforesaid jurisdiction;

... Petitioner

And

In the matter of:

REGISTRAR OF COMPANIES, ODISHA, having its office at Corporate Bhawan, 3rd Floor, Plot No.9 (P), Sector 1, CDA, Cuttack 753 014, within the aforesaid jurisdiction.

.... Respondent

Counsel on Record:

Mr. Patita Paban Bishwal, Advocate
Mr. Avik Chaudhuri, Advocate

] - For Appellant.
]

Date of Pronouncement of Order: 10th October 2018.

Sd

ORDER

1. This is an appeal filed under Section 252(3) of the Companies Act, 2013, filed by one Mr. Kamakshya Prasad Pradhan an ex-director of the appellant Company which has been struck off by the Registrar of Companies Odisha from 21.06.2017 for non-filing of annual returns and balance sheets seeking restoration of the Company, namely, Pradhan Realcon Private Limited on the Register of Companies maintained by the Registrar of Companies, Odisha.
2. The appellant Company is a Private Company limited by shares incorporated on 18.05.2009 under the provisions of the Companies Act, 1956 having its registered office at Plot No.290 (P), 1st Floor, In front of Ekamra Hall, Cuttack Road, Bomikhal, Bhubaneswar 751 010 in the state of Odisha. The authorized share capital of the Company is Rs.60,00,000/- (Rupees Sixty Lakhs only) divided into 60,000 equity shares of Rs.10/- each and paid-up share capital of the Company is Rs.50,00,000/- (Rupees Fifty Lakh only) divided into 50,000 equity shares of Rs.10/- each. There were two directors of the Company.
3. The appellant contends that the Company could not file annual returns, statutory documents i.e. Balance Sheet from 31.03.2014 and Annual Return from 31.03.2014 due inadvertent mistake on the part of the management of the Company.

Upon receipt of the notice, the appellant Company prepared all relevant documents i.e. annual returns, statutory documents i.e. Balance Sheet from 31.03.2014 and Annual Return from 31.03.2014 onwards and showed its readiness to submit it before the respondents.

SD

4. The respondent, ROC Odisha in response to the notice issued by the Tribunal filed its affidavit in opposition contending in brief is the following:

The respondent denies each and every allegation made in the appeal memorandum except those contentions which was specifically admitted in the affidavit in opposition. The respondent contends that in exercise of the power conferred upon the Registrar of Companies under Section 248 of the Companies Act, 2013 the said Registrar can strike off the name of the Company from his register after complying with certain formalities as provided by the said Section when he has reasonable cause to believe that the company is not carrying on business or in operation. The respondent has struck off the name of the Petitioner Company under Section 248 of the Companies Act, 2013 since he had reasonable cause to believe that Pradhan Realcon Private Limited (hereinafter referred to as the 'Company') was not carrying in business in operation for a period of two (2) immediately preceding financial years. It is evident from the records that the Company has not filed its Balance Sheets and Annual Returns since 31.03.2014 before the office of the respondent. The appellant company was in receipt of notice issued by respondent Registrar of Companies (ROC) Odisha under Section 248(1) (in e-form STK-5) of the Companies Act, 2013 read with Rule 7 of the Companies (Removal of Names of Companies from the Registrar of Companies) Rules 2016 declaring its intention to remove the name of the Company from Registrar of Companies w.e.f. 21.06.2017.

As per Section 252 of the Companies Act, 2013 a struck off company can be restored only on the direction of the NCLT within a period of three (3) years from the date of the order of the Registrar. In this regard it is submitted that in terms of the said provisions the NCLT while passing an order for restoration is to be satisfied that the company is carrying on business or in operation.

Sd

5. Upon the said contentions the respondent prays for passing of an order deemed fit and proper considering the objections raised by the respondent.

Heard Ld. Counsel for the appellant and perused the records.

6. One shareholder of Pradhan Realcon Private Limited filed this appeal under Section 252 of the Companies Act 2013 for restoration of the Company's name in the Register of the ROC Odisha. The Appellant Company admittedly failed in submitting annual returns, statutory documents i.e. Balance Sheet from 31.03.2014 and Annual Return from 31.03.2014 onwards on the ground that due to bonafide mistake on the part of the appellant as he failed in filing return in time. The appellant also admitted the receipt of notice under Section 248(1) of the Companies Act, 2013 issued by the Registrar of Companies, Odisha. Therefore, there is no illegality or irregularity on the side of the respondent ROC Odisha in striking off the name of the Company from the register of the respondent.

7. It has come out in evidence that the appellant Company has not filed annual returns, statutory documents i.e. Balance Sheet from 31.03.2014 and Annual Return from 31.03.2014. In order to satisfy this Tribunal that the appellant Company is a going concern, the appellant produced the annual returns, balance sheets, directors' report for the period ended 31.3.14 to 31.3.2017 (Annexure-A-2), copies of Income Tax Return Acknowledgements for the assessment year 2017-2018 and statement of Bank Accounts at Annexure-A-6 (Pages 63 to 65). It is good to have a look at the financial statements so as to see whether the Company is a going concern.

Sd

8. A perusal of the Profit & Loss Account and Assets and Liabilities, it appears to us that the appellant Company is a going concern and doing business. The struck-off Company is engaged in construction and infrastructure related business.

As per the financial statements of the struck-off Company, it is observed that the following profit / (loss) was made by it:

Financial Year ended.	Profit (Rs.)	(Loss) Rs.	-
31.03.16	3,02,497		
31.03.17	1,75,243		

Accordingly, upon careful screening of the documents produced from the side of the appellant, it appears to us that the appellant Company is a going concern. The struck off Company is engaged in the construction and infrastructure business. However, it failed in filing annual returns and balance sheets as per the provisions of the statute and thereby respondent ROC Odisha was forced to strike off the name of the Company from the register of the Companies. However, the reason for non-filing of annual returns and balance sheets in time narrated by the appellant in the Appeal Memorandum seems to be unbelievable and unacceptable. The appellant Company is found defaulted in filing of the returns for more than 5 (Five) years consecutively. Therefore, the appeal is liable to be allowed upon payment of cost of Rs.50,000/- (Rupees Fifty Thousand only) which is found reasonable considering the peculiar circumstances of the case in hand.

Accordingly, I allow the appeal by exercising the powers conferred on this Tribunal under Section 252 of the Companies Act, 2013 upon the following directions:

Sd

ORDER

- (1) The Registrar of Companies, the respondent herein, is ordered to restore the original status of the Applicant Company as if the name of the company has not been struck off from the Register of Companies with resultant and consequential actions like changing status of Company from 'strike off to Active; to activate DIN Nos of the applicants etc.
- (2) The Applicant company is directed to file all pending statutory document(s) including Annual Accounts and Annual returns for the financial years 2000-2014 to 2017-2018 along with prescribed fees/ additional fee/fine as decided by ROC Odisha within 45 days from the date on which its name is restored on the Register of companies by the ROC;
- (3) The Company's representative, who has filed the Company appeal on behalf of the Appellant Company, is directed to personally ensure compliance of this order.
- (4) The restoration of the Company's name is also subject to the payment of cost of Rs.50,000/- (Rupees Fifty Thousand only) through online payment in www.mca.gov.in under miscellaneous fee by mentioning particulars as "payment of cost for revival of company pursuant to orders of Hon'ble NCLT in C.P. (Appeal) No.652/KB/2017".
- (5) The applicant is permitted to deliver a certified copy of this order with ROC within thirty days of the receipt of this order.

Sd

- (6) On such delivery and after duly complying with above directions, the Registrar of Companies, Odisha is directed to, on his office name and seal, publish the order in the official Gazette;
- (7) This order is confined to the violations, which ultimately leads to the impugned action of striking of the Company, and it will not come in the way of ROC to take appropriate action(s) in accordance with law, for any other violations /offenses, if any, committed by the applicant company prior or during the striking off of the company.

The C.P. (Appeal) No.652/KB/2017 is disposed of accordingly.

Urgent certified copy of this order, if applied for be issued upon compliance with all requisite formalities.


10/10/2018
(Madan B. Gosavi)
Member (J)

Signed this day of 10th October, 2018.

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